

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 45(ND)/2015
CA NO.

CORAM:


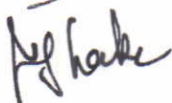
PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016

NAME OF THE COMPANY Sh. Dinesh Kumar Gupta
Vs.
M/s. Shri S. S. Shyam Steel Pvt. Ltd. & Ors

SECTION OF THE COMPANIES ACT: 397/398



S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	KARTHIK K. R.	ADVOCATE	PETITIONER	
2	Isa Jhakar Advocate		Respondent	

Order

Learned counsel for the petitioner states that rejoinder is ready and the same shall be filed in the registry today itself. However, the order dated 03-08-2016 had granted two weeks time to file rejoinder with a copy in advance to the counsel opposite. The aforesaid order has not be complied with even after a period of five weeks has expired.

2. We grant liberty to file rejoinder today itself. The same shall, however, be subject to payment of Rs. 10,000/- as cost payable to the N.C.L.T. Library Fund.

List for arguments on 19.9.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRA)
MEMBER (T)

16.9.2016
(P.K. SUD)